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Safdarjung Hospital	regarding implementation of 5th Pay Commission's recommendations. Nurses went on Strike for their demands like higher pay scale, better promotional avenues, residential accommodation and increase in the nursing allowance.	as well as outdoor patients, including Casualty and Emergency Services.	
Lady Hardinge Medical College & Smt. S.K. Hospitals	Resident Doctors remained on Strike for one day on 17.4.96 in support of Resident Doctors Association of Maulana Azad Medical College. 2. Nurses were on Strike - Performed only morning shift from 13.6.96 to 17.6.1996 regarding accommodation. - Performed only morning shift w.e.f. 3.9.1997 to 9.9.1997 3. Group 'C' & 'D' - One day on 20.8.1997 - Two days on 3rd & 4th September, 1997.	Senior Faculty Doctors, Sr. Nursing Personnel and Labour Officer & Supervisor, Medical Record Officer, etc. manned the essential medical facilities to the OPD and indoor patients.	

Institute of Chemical Technology

1075. SHRI S.S. OWAIISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Petrol substitute developed in Andhra Pradesh" appeared in 'Indian Express' dated April 14, 1998;

(b) if so, the facts of the matter reported therein;

(c) whether this technology is also useful for the fertilizer companies which produce carbon dioxide as a by-product;

(d) the number of experiments carried out so far; and

(e) the extent to which this is likely to help as a substitute to petrol and reduce pollution ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICAL AND FERTILIZERS (DR. A.K. PATEL) : (a) Yes, Sir.

(b) to (e) A scientist from the Indian Institute of Chemical Technology (IICT), Hyderabad of the Council of Scientific and Industrial Research (CSIR) had worked in

a South Korean Institute as a visiting fellow. The laboratory experiments carried out by him there had used carbondioxide and hydrogen in the presence of a catalyst to make dimethyl ether. Studies carried out in USA indicated that dimethyl ether was found to have the potential to replace diesel as fuel. The process has been worked out at a laboratory level and its suitability for different raw material sources has yet to be established. At this stage, it is not possible to pronounce on the feasibility of utilising surplus carbondioxide from fertilizer units for the production of a diesel substitute.

VIP Security

1076. SHRI RANJIB BISWAL :
SHRI MUKUL WASNIK :
SHRI TATHAGATA SATPATHY :
SHRI KHARABELA SWAIN :
SHRI JUNG BAHADUR SINGH PATEL :
SHRI SURESH KURUP :
SHRI C.D. GAMIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of VIP's provided with security by the Government category-wise;

(b) the number of police personnel and para-military forces deployed for security purposes;

(c) the amount spent by the Government in providing security-category-wise;

(d) the annual expenditure incurred by the Government during the last two years; category-wise, year wise;

(e) whether the Government has decided to review the security measures of all the VIPs in the country;

(f) if so, the details thereof;

(g) the major decisions taken in this regard;

(h) the extent to which these new measures would help in creating confidence among the people who have been complaining about the security arrangements of various VIPs;

(i) whether the Government have withdrawn the security provided to some VIPs; and

(j) if so, the member and the category of VIPs from which security cover has been withdrawn ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K ADVANI) : (a) and (b) As on 21.5.1998 Delhi Police was providing security to 392 protectees under different categories of security. The total number of police personnel and para-military forces deployed for security purposes is 6200.

(c) and (d) The total expenditure incurred by Delhi Police on the security of protectees during 1996-97 and 1997-98 is as follows :-

1996-97	1997-98
Rs. 23.78 crores	Rs. 27.85 crores

(e) to (g) Since 'Public Order' and Police, are State subjects, as per the Constitution of India it is the responsibility of the concerned States/UTs to provide security to the persons residing within their jurisdiction. Therefore, there is no question of review of security measures of all VIPs in the country by MHA.

(h) to (j) The security of protectees is reviewed periodically based on the latest threat perception in each case and necessary changes in security are made as warranted. This is a continuous process and in the last such review the security of 111 persons was withdrawn.

[Translation]

Mouth Cancer due to Gambiyar in Pan Masala

1077. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether use of gambiyar in Pan Masala is causing mouth cancer;

(b) if so, whether the gambiyar is easily available to Pan Masala sellers due to abundance of tennary industries in Kanpur as an alternative of original Kathha; and

(c) if so, the steps being taken by the Government to check it ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) According to Indian Council for Medical Research, gambier is suspected to be carcinogenic. Its use in Pan Masala is not permitted under the provision of Prevention of Food Adulteration Rules, 1955. The Food Health Authorities of States/UTs have been requested to keep a strict vigil on quality of food stuff so as to prevent indiscriminate use of gambier.

[English]

Indian Workers in Gulf Countries

1078. PROF. AJIT KUMAR MEHTA : Will the Minister of LABOUR be pleased to state :

(a) the existing policy of the Government on export of manpower;

(b) whether the Government propose to review the policy with a view to protect the rights of the Indian emigrants labour in other countries; and

(c) if so, the details thereof;

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Deployment of Indian workers abroad on contractual employment is regulated by the provisions of the Emigration Act, 1983 and the rules framed thereunder. Under this Act, all intending emigrants having 'Emigration Check Required' endorsement on their passports are required to furnish through registered recruiting agents, demand letters, power of attorney and employment contract, duly attested by Indian mission in the country of employment. Emigration clearance is granted after thorough scrutiny of these documents by the concerned Protector of Emigrants.

The emigration procedure was simplified with effect from 4th October, 1991. Under the revised procedure, the emigrants falling under any of the following six additional categories of 'Emigration Check Not Required' are given emigration clearance after submission of an affidavit by the registered recruiting agent to the effect that the workers actually belong to these categories and that they have been